

FORM G

Invitation of Expression of Interest for Pointific Digital Private Limited operating in digital advertising, sale of Internet advertising space and service activities related to printing at Delhi/ NCR & Mumbai.

(Under Sub-Regulation 1 of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016).

SI No	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN No	POINTIFIC DIGITAL PRIVATE LIMITED PAN:-AAHCP2527R1ZK CIN:- U22222MH2013PTC244907
2	Address of the Registered Office	91 Springboard Business Hub Private Limited, 74/II, C CrossRoad, Opp Gate No 2, Seepz, Andheri East, Chakala Midc,Mumbai, Mumbai, Maharashtra, India, 400093
3	URL of website	NA
4	Details of place where majority of fixed assets are available	3rd Floor, Unit No. 307/308, Spaze i Tech Park, SOHNA ROAD, SECTOR 49, Gurugram, Haryana, 122001
5	Installed capacity of main products/ services	NA
6	Quantity and Value of main products/ services sold in last financial year	650/- only (The corporate debtor is not a going concern)
7	Number of employees/ workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Please send request at cirp.pointific@gmail.com or at advocate.kamal.aggl@gmail.com
9	Eligibility for resolution applicants under section	Please send request at cirp.pointific@gmail.com or at advocate.kamal.aggl@gmail.com

	25(2)(h) of the Code is available at URL:	
10	Last date for receipt of expression of interest	12-07-2024
11	Date of issue of provisional list of prospective resolution applicants	17-07-2024
12	Last date for submission of objections to provisional list	22-07-2024
13	Date of issue of final list of prospective resolution applicants	27-07-2024
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31-07-2024
15	Last date for submission of resolution plans	31-08-2024
16	Process email id to submit Expression of Interest	cirp.pointific@gmail.com

Kamal Agarwal

Dated: 25.06.2024

Place: New Delhi

Kamal Agarwal

(Resolution Professional)

IBBI/IPA-001/IP-P00868/2017-2018/11466

487/27 School Road Near Peeragarhi Metro Station

New Delhi-110087 E-mail: advocate.kamal.aggl@gmail.com

For POINTIFIC DIGITAL PRIVATE LIMITED

Dated 25.06.2024

Place: Delhi

sp Briefs

BARCELONA
F2 driver Kush Maini finishes 2nd
 Indian racer driver Kush Maini enjoyed a good weekend at the F2 Spanish Grand Prix, as he grabbed the second spot in the sprint race. Maini, who drives for Invicta Racing, suffered a wheelspin off the start with Victor Martins of BWT Alpine taking poll on the first corner.



MUMBAI
Meena fights back to defeat Shaikh
 Ajay Meena played to his potential and despite losing the opening game, he staged a solid fight back to defeat home contender Jawad Shaikh posting a 10-15, 15-10, 15-8 win in a men's singles second round match of the Sportzfirst-CCI & GMBA Yonex Sunrise District Badminton Championship 2024, played at the CCI Badminton courts on late Monday evening. Later, upcoming and talented youngsters, Anvisha Ghorpade and Rudra Gawde both, advanced to the quarter-final round. In the girl's U-15 and U-13 singles events. In the U-15 match, Anvisha charged past Aradhya Singh 15-0, 15-4 and Rudra Gawde outwitted Saanvi Dalal winning at 15-3, 15-2.

EURO 2024 | Zaccagni equalizer in injury time against Croatia helps Azzurri
Italy move into Round of 16

AP LEIPZIG
 Italy substitute Mattia Zaccagni scored in the last minute of stoppage time for Italy to advance to the knockout stage of the European Championship after drawing Croatia 1-1.
 Luka Modric's second-half strike looked like sending Croatia through as the Group B runner-up, but Zaccagni swept a brilliant shot inside the far post in the eighth minute of added time to cap a furious finale from the defending champions.
 Croatia coach Zlatko Dalic was unhappy so much time was added after a battling performance from his side.
 "You can't have eight minutes of added time after that game, it's nonsense," Dalic said. "There weren't so many breaks in play, or so many fouls to justify that. I don't want to cause a fuss but I think Croatia needs to be acknowledged and respected. We played for almost three hours." Italy needed a point to progress, while Croatia realistically needed a win to stay in the tournament. The Croatians



Italy's Mattia Zaccagni celebrates scoring his team's equaliser.

have two points from their three games and were at the mercy of other results to see if it's enough to scrape through as one of the best third-place finishers.
 Dalic made no mention of waiting. He already believes his side is out.
 Italy will face Switzerland in the round of 16 on Saturday in Berlin's Olympiastadion, where the final is on July 14.

Croatia	Italy
51% Possession	49%
6 Total attempts	13
36 Attacks	47
2 Corners taken	11
89% Passing accuracy	87%

"We were a bit soft at times in the game, we didn't produce our best football," Italy coach Luciano Spalletti said. "When you can afford to draw the game, that's how it goes, you know a draw is enough, you are a bit more timid." But

Spalletti bristled at a question asking if he was concerned about his team trailing going into stoppage time.
 "Worries and concerns are part and parcel of this job," the Italy coach said. "We did what we needed to do."
 Modric scored 33 seconds after having a penalty saved by Italy goalkeeper Gianluigi Donnarumma to become the oldest goal-scorer ever at the tournament.
 Modric, at 38 years, 289 days

"You can't have eight minutes of added time after that game, it's nonsense. There weren't so many breaks in play."
Julian Nagelsmann
 Germany coach

1-1
 Italy-Croatia match scoreline

Spain beats Albania to finish in great style

AP HOUSTON
 Spain changed almost its entire lineup and still kept up its victorious start to the European Championship with a 1-0 win over Albania, which was eliminated.
 With his team already assured of winning Group B, coach Luis de la Fuente changed 10 of his starters and Spain won all three group games at a Euros for the first time since 2008, when it went on to win the tournament.
 A 13th-minute goal from Ferran Torres and goalkeeper David Raya's stoppage-time save from Armando Broja ensured Spain completed the group stage without conceding a goal.
 "Every player is ready to play in this first 11 and that's key. Anyone can decide a game for you and players coming off the bench are very important as well," Torres, who made his first start of Euro 2024, said through a translator.
 "I will try to make things difficult for my coach so that he will have to play me."
 Torres scored with a deflec-

Every player is ready to play in this first 11 and that's key. Anyone can decide a game for you and players coming off the bench are very important as well."
Ferran Torres
 Spain player

1-0
 Spain-Albania match scoreline

tion off the post from Dani Olmo's pass, and put his fingers to his ears in his goal celebration. He said the gesture meant he was listening to the fans, not blocking anything out.
 "I don't have anything to prove out there," Torres added eventually.

Equestrian Agarwalla to represent India in Paris

It will be India's first ever entry at the dressage event

PTI NEW DELHI
 Asian Games medallist Anush Agarwalla will represent the country in the dressage event of the Paris Olympics after shutting close contender Shruti

Vora on better average, the Equestrian Federation of India (EFI) said on Tuesday.
 Agarwalla, who bagged gold in individual dressage events at the 2022 Hangzhou Asian Games, was picked ahead of Vora after a careful evaluation of the recent performances of the two contenders.
 It will be India's first ever entry at the dressage event of the Olympics as largely riders in past editions competed in



India's Anush Agarwalla in action. Anush got the nod ahead of Shruti Vora on better average to qualify.

eventing categories only.
 Agarwalla (with his horse Sir Caramello Old) has been consistent since the qualification period began last year and achieved Minimum Eligibility Requirement four times, while veteran Vora earned the required two MERs this month.
 When an average was taken out of the contenders in the assessment, Agarwalla emerged winner. He had an average score of 67.695 per cent which

was better than Vora's 67.163 per cent.
 As per the criteria set by EFI, a rider-horse combination is required to achieve a minimum of 67 per cent twice between January 1, 2023 and June 24, 2024 to be eligible for the Paris Games qualification. According to EFI selection criteria, if more than one athlete is eligible then the athlete with the highest average in Grand Prix out of the best four events in the past one year

shall be chosen to participate. Vora (with horse Magnanimous) had earned her second MER of the year with her second-place finish at the Brno Grand Prix in Czech Republic, where she scored 68.174 in the dressage event, there by becoming eligible for Olympic qualification.
 Vora had earned her first MER early this month when she became the first Indian rider to win a three-star Grand Prix event.

TATA COMMUNICATIONS LIMITED
 Regd. Office: VSB, Mahatma Gandhi Road, Fort, Mumbai - 400 001
 Tel.: 91 22 6659 1968 CIN: L64200MH1986PLC039266
 Email: investor.relations@tatacommunications.com
 Website: www.tatacommunications.com

NOTICE OF COMPLETION OF DISPATCH OF THE AGM NOTICE AND INTEGRATED ANNUAL REPORT
 Notice is hereby given that the 38th Annual General Meeting ('AGM') of Tata Communications Limited ('the Company') will be held on Wednesday, July 17, 2024 at 11:00 a.m. (IST) through Video Conference ('VC') / Other Audio-Visual Means ('OAVM') to transact the business, as set out in the Notice of AGM. The Company has completed sending of the Notice of AGM along with the link to the Integrated Annual Report for the financial year 2023-24 on Tuesday, June 25, 2024 only through electronic mode to Members whose email addresses are registered with the Company/ Registrar & Transfer Agent ('R&T Agent')/ Depository Participants ('DP') / Depositories in accordance with the circulars issued by Ministry of Corporate Affairs dated April 8, 2020, April 13, 2020, May 5, 2020, and subsequent circulars issued in this regard, the latest being circular dated September 25, 2023 (collectively 'MCA Circulars') and the circular issued by the Securities Exchange Board of India dated October 7, 2023 (SEBI Circular). Except for date of completion of dispatch, the contents of our advertisement dated June 25, 2024, stands unmodified.
 The Notice of the AGM and the Integrated Annual Report for FY 2023-24 are available on the Company's website www.tatacommunications.com, and on the websites of the Stock Exchanges i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of National Securities Depository Limited ('NSDL') at <http://www.evoting.nsdl.com>.

For Tata Communications Limited
 Zubin Adil Patel
 Company Secretary and Head Compliance
 Place : Mumbai Date: June 25, 2024
 ACS: 30277

MUMBAI DEBTS RECOVERY TRIBUNAL-II
 (Govt. Of India, Ministry of Finance)
 MTNL Building, 3rd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai-400 005

ORIGINAL APPLICATION NO. 373 OF 2023
UNION BANK OF INDIA Applicant
 Versus
MR. PRAVIN KUMAR SINGH Defendants

SUMMONS
 Whereas, OA No. 373 of 2023 was listed before Learned presiding Officer on 12.07.2023. Whereas, this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under Section 19(4) of the Act (OA) filed against you for recovery of debts of ₹ 22,46,824.88/- (Rupees Twenty Two Lakh Forty Six Thousand Eight Hundred and Twenty Four and Eighty Eight Paise Only) (Application along with copies of documents etc. annexed).
 Whereas the service of summons could not be effected in ordinary manner and whereas the Application for substituted service has been allowed by this Hon'ble Tribunal. In accordance with Sub-section (4) of Section 19 of the Act, you the Defendants are directed as under:
 (i) WHEREAS the above-named applicant has filed the above referred application before this Tribunal for recovery of sum together with current and further interest, cost and other reliefs mentioned therein.
 (ii) To disclose particulars of properties or assets other than properties and assets specified by the Applicant under serial number 3A of the Original Application;
 (iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the Original Application pending hearing and disposal of the Application for attachment of properties;
 (iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and / or other assets and properties specified or disclosed under serial number 3A of the Original Application without the prior approval of the Tribunal;
 (v) You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the Bank or financial institutions holding security interest over such assets.
 you are also directed to file the written statement with a copy thereof furnished to the Applicant and to appear before Ld. Registrar on 28.06.2024 at 11.00 a. m. failing which the Application shall be heard and decide in your absence.

Sd/-
Registrar,
 DEBTS RECOVERY TRIBUNAL-II, Mumbai

Name and Address of all the Defendants
 (i) **MR. PRAVIN KUMAR SINGH**, (Proprietor of M/s. Vishakha Tours and Travels)
 Pan Card No. DUVPS5655C Age : Adult, OCC : Not Known
 Address : S/o. Satish Kumar Singh, G. A. RM, F102-1-2, Kamla Nagar, Jasmine Mill Road, Mahim East, Mumbai City, Maharashtra-400 017 AND Shop No. 111, Jamlin Mill Road, Kamla Nagar, Near Mubarak Hotel, Dharavi, Mahim East, Mumbai-400 017, Maharashtra

SBI State Bank of India
 Retail Assets Centralised Processing Centre:RACPC PEN,
 Ground floor, Aastha Building, LBS Road , Tal.Pen, Dist.Raigad,
 (Maharashtra) Pin-402107 E-MAIL: sbi.64071@sbi.co.in

POSSESSION NOTICE (See Rule 8(1)) (For Immovable Property)
 Whereas The undersigned being the Authorized officer of the State Bank of India, RACPC, Pen Branch, Raigad under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 04.01.2024 calling upon the borrower **MR. JAYPRAKASH JAGANNATH MHATRE** Loan A/c No. 39171890248 & 39172184708 to repay the amount mentioned in the notice aggregating **Rs. 28,67,555/- (Rs. Twenty Eight Lakh Sixty Seven Thousand Five Hundred and Fifty Five Only)** as on 04.01.2024 with further interest, Cost, Charges, etc. within 60 days from the date of receipt of the said notice.
 The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbiotic Possession of property described herein below belonging to **MR. JAYPRAKASH JAGANNATH MHATRE** in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the Security (Enforcement) Rules, 2002 on the 18th Day of June of the year 2024.
 The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of **Rs. 28, 67, 555/- (Rs. Twenty Eight Lakh Sixty Seven Thousand Five Hundred and Fifty Five Only)** as on 04.01.2024 with interest and other charges thereon.
 The Borrower's attention is invited to provisions of Section 13(8) of the Act, in respect of time available, to redeem the secured assets.
DESCRIPTION OF IMMOVABLE PROPERTY
 All That Part And Parcel Of The Property Consisting Of: Flat No. 201, 2nd Floor, K.D. Residency Plot No 189, Sector- R3, Node Puspak, Village Vadghar, Karanjade, Panvel, Raigad-410206, (In the Name Of Mr. Jayprakash Jagannath Mhatre Vide Registered Agreement No. 1364/2020 Dated 01.02.2020 Having Area Measuring About 26.04 Sq. Mtr. Built Up)

Date : 26.06.2024
 Place : Pen, Raigad
 Sd/-
Authorised Officer
 State Bank of India

IN THE DEBTS RECOVERY TRIBUNAL NO.2
 MTNL Bhavan, 3rd Floor Strand Road, Apollo Bandar Colaba Market, Colaba, Mumbai-400 005.

ORIGINAL APPLICATION NO 540 OF 2023
PUBLICATION OF SUMMONS Exh no: 11
BANK OF BARODAAPPLICANTS
 Versus
M/S Sai Ganesh Beverage And ANRDEFENDANTS

WHEREAS, OA/540/2023 was listed before Hon'ble Presiding Officer on 25/07/2023.
 Whereas this Hon'ble Tribunal is pleased to issue summons/Notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debt of **Rs.25,86,570.26/- (Rupees Twenty Five Lakhs Eighty Six Thousands Five Hundred Seventy and Two Six Paise Only)** (application along with copies of documents etc. annexed).
 Whereas the service of summons could not be effected in ordinary manner and whereas the Application for Substituted service has been allowed by this Hon'ble Tribunal.
 In accordance with Sub-Section (4) of section 19 of the Act you the defendants are directed as under:-
 (i) To show cause within 30 (thirty) days of service of summons as to why relief prayed for should not be granted.
 (ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial Number 3A of the original Application;
 (iii) You are restrained from dealing with or disposing of secured assets of such other assets and properties disclosed under Serial Number 3A of the Original Application, pending hearing and disposal of the application for attachment of the properties.
 (iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other asset and properties specified or disclosed under Serial Number 3A of the original application without the prior approval of the Tribunal.
 (v) You shall be liable to account for the sale proceeds realized by sale of secured asset or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with bank financial institutions holding security interest over such assets.
 You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **DRT-II on 12.09.2024 at 11:00 A.M.** failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this 13th Day of March 2024

Sd/-
Registrar
DRT-II, Mumbai

1) **M/S. Sai Ganesh Beverage , Prop. Mrs. Trushna Vikram Sahane**
 Shop no. 23, Ground Floor, Shree Nand Dham, Plot no. 59, Sector 11, CBD Belapur, Navi Mumbai 400614 AND B/143, Jija Mata Nagar, Patel Tank Road, Balasudhir Sports Club, Kalachowki Mumbai 33
 2) **Mr. Vikram Honaji Sahane**, Shop no. 23, Ground Floor, Shree Nand Dham CBD Sector 11, CBD Belapur, Navi Mumbai 400614 AND B/143, Jija Mata Nagar, Patel Tank Road, Bal Sudhir Sports Club, Kalachowki Mumbai 33

HYBRID FINANCIAL SERVICES LIMITED
 Regd. Office: 104, 1st Floor, Sterling Centre, Opp. Divine Child High School, Andheri - Kurla Road, Andheri (East), Mumbai - 400 093.
 CIN NO. L99999MH1986PLC0142177

INTIMATION REGARDING 37TH ANNUAL GENERAL MEETING
 This is to intimate that 37th Annual General Meeting ('AGM') of our Company will be held through Video Conferencing ('VC') / Other Audio Visual Means ('OAVM') on Tuesday, 30th July, 2024, at 11:00 AM in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with Circular No. 09/2023 dated 25th September, 2023 and other applicable circulars issued by the Ministry of Corporate Affairs ('MCA Circulars') and SEBI, to transact the business set out in the Notice of AGM. The necessary information in terms of MCA Circulars, pertaining to the said AGM are furnished below:
 a) AGM of the Company will be held through Video Conferencing ('VC') / Other Audio-Visual Means (OAVM)
 b) Date and Time of AGM: Tuesday 30th July, 2024 at 11:00 AM
 c) In terms of MCA Circular and SEBI Circular, copies of the Notice to conduct AGM will be sent only by email to all the shareholders. The Notice of AGM convening the meeting shall be available at the Company's website at www.hybridfinance.co.in as well as on the website of the Stock Exchanges, i.e. www.bseindia.com and www.nseindia.com where the shares of the Company are listed.
Manner of Registering / Updating email address:
 1. Members holding shares in physical mode, who have not registered / updated their email addresses with the Company, are requested to register / update the same by sending scanned copy of (i). signed request letter mentioning name, folio number, e-mail id, Mobile Number and Complete address (ii). Self-attested copy of PAN Card and (iii). Self-attested copy of any document such as Aadhaar Card, Driving License, Election Identity Card, Passport) in support of the address of the member as registered with the Company, to RTA of the Company at investor@bigsareonline.com with cc to the Company at investor@hybridfinance.co.in
 2. The member holding shares in Dematerialised mode, who have not registered and updated their email addresses with their DP, are requested to register / update their email addresses with the respective DP.
 The manner of remote e-voting and e-voting on the date of AGM have been provided in the Notice of AGM. Members are requested to read carefully all the Notes set out in the notice of AGM.

For Hybrid Financial Services Limited
 Sd/-
K. Chandramouli
 Company Secretary

Place: Mumbai
 Date: 25th June 2024

Saraswat Bank
 Saraswat Co-operative Bank Ltd. (Scheduled Bank)

Saraswat Co-operative Bank Limited
 74/C, Samadhan Building, Senapati Bapat Marg, Dadar (W), Mumbai 400 028
 Tel. No. : (022) 2422 1202 / 1204 / 1206 / 1211

POSSESSION NOTICE
COMMON POSSESSION NOTICE FOR IMMOVABLE PROPERTIES IN CASE OF MORE THAN ONE BORROWER BY THE RESPECTIVE AUTHORISED OFFICERS (FOR IMMOVABLE PROPERTY)
 WHEREAS, Saraswat Co-operative Bank Limited / the Authorised Officer/s of the Saraswat Co-operative Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice/s on the dates mentioned against each account calling upon the respective borrower/s, guarantor/s and mortgagor/s to repay the amount as mentioned against each account within 60 days from the date of the notice/s/date of receipt of the said notice/s.
 The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken the Possession of the property described herein below in exercise of power conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on various dates of **21st June 2024**.
 The borrower/s, mortgagor/s, guarantor/s in particular and the PUBLIC IN GENERAL is hereby cautioned not to deal with the property/ies and any dealing with the said property/ies will be subject to the charge of **Saraswat Co-operative Bank Limited** for the amounts outstanding alongwith the interest and charges.

Sr. No.	Name of the Branch	Name of the account	Name of the Borrower / Mortgagor / Guarantor	Description of the property Mortgaged (Secured asset)	Date of Demand Notice	Date of Symbolic possession	Amount outstanding as per demand notice (alongwith future interest and charges)
1	Vile-Parle (W)	Mr. Kanjarbhat Sunil Ravindra	Mr. Kanjarbhat Sunil Ravindra (Borrower / Mortgagor) Mrs. Kanjarbhat Harshada Sunil (Co-Borrower / Mortgagor)	Equitable Mortgage of Flat No. 1601, [Admeasuring about 1264 Sq. Ft.] on the 16 th Floor, in the building known as 'Maharaja Retreat Co-op. Housing Society Ltd.' Situated at Survey No. 261, CTS No. 620, Kanya Pada, Film City Road, Goregaon (East), Mumbai-400 063 owned by Mr. Kanjarbhat Sunil Ravindra and Mrs. Kanjarbhat Harshada Sunil.	09.03.2022	21.06.2024	Rs. 13,78,531/- (Rs. Thirteen Lakhs Seventy-Eight Thousand Five Hundred and Thirt-One Only) as on 27.02.2022
2	Vile-Parle (E)	Mr. Vitthal Shankarrao Ghatge	Mr. Vitthal Shankarrao Ghatge (Borrower / Mortgagor) Mrs. Mandakini Vitthal Ghatge (Co-Borrower / Mortgagor)	All that the Wing No. 702, admeasuring area 225 Sq. Ft. Carpet in the Building No. 15A in G-1 Wing, on Seventh Floor building known as Siddharth S. R. A. Gruhnirman Sanstha Maryadit, Sangharsh Nagar, Chandivali Farm Road, Andheri East, Mumbai-400 072 society registered under the Maharashtra Co-operative Societies Act, 1960 on Mumbai under registration No. MUM/SRA/HSG/(TC)/12032/2011, and incidental thereto 5 (five) share of Rs. 10/- each Share Certificate No. 49 bearing Share Distinctive No. 241 to 245 (both inclusive) issued by the said society and standing in the name of the vendor in the records of the said society, constructed on the plot of land bearing standing on the said property land bearing C. T. S. No. 11 part of Village Chandivali the building is constructed in the year 2007, having Ground + 7 floor, within the Registration and Sub-Registration District of Mumbai Suburban and within the limits of Municipal Corporation of the Greater Mumbai "W" ward.	22.11.2023	21.06.2024	Rs. 43,26,519/- (Rs. Forty-Three Lakhs Twenty-Six Thousand Five Hundred and Nineteen Only) as on 22.11.2023

The borrower's, guarantor's, mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the mortgaged property/ies, i.e., secured asset/s.

Date : 26.06.2024
 Place : Mumbai
 Sd/-
Authorised Officer
Saraswat Co-op. Bank Limited
 Rameshwar Media

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR POINTIFIC DIGITAL PRIVATE LIMITED
 OPERATING IN DIGITAL ADVERTISING, SALE OF INTERNET ADVERTISING SPACE AND SERVICE ACTIVITIES RELATED TO PRINTING AT DELHI / MUMBAI
 (Under Sub-Regulation 1 of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016).

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN	POINTIFIC DIGITAL PRIVATE LIMITED PAN: AAHCP2527R12K CIN: U22222MH2013PTC244907
2. Address of the registered office	91 Springboard Business Hub Private Limited, 74/II, C Cross Road, Opp Gate No 2, Seepz, Andheri East, Chakala Midc, Mumbai, Maharashtra, India, 400093
3. URL of website	NA
4. Details of place where majority of fixed assets are located	3rd Floor, Unit No. 307/308, Spaze I Tech Park, SOHNA ROAD, SECTOR 49, Gurugram, Haryana, 122001
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	650/- only (The corporate debtor is not a going concern)
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL :	Please send request at cirp.pointific@gmail.com or at advocate.kamal.agg@gmail.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL :	Please send request at cirp.pointific@gmail.com or at advocate.kamal.agg@gmail.com
10. Last date for receipt of expression of interest	12-07-2024
11. Date of issue of provisional list of prospective resolution applicants	17-07-2024
12. Last date for submission of objections to provisional list	22-07-2024
13. Date of issue of final list of prospective resolution applicants	27-07-2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31-07-2024
15. Last date for submission of resolution plans	31-08-2024
16. Process email id to submit Expression of Interest	cirp.pointific@gmail.com

Dated : 25.06.2024
 Place: Delhi
 Sd/-
Kamal Aggarwal
 (Resolution Professional)
 IBB/IPA-001/IP-P00868/2017-2018/11466
 487/27 School Road Near Peeragarhi Metro Station
 New Delhi-110087 E-mail: advocate.kamal.agg@gmail.com
 For POINTIFIC DIGITAL PRIVATE LIMITED

TATA CAPITAL HOUSING FINANCE LIMITED
Registered Off.: 11th Floor, Tower A, Peninsula Business Park,
Ganpatrao Kadam Marg, Lower Park, Mumbai 400013.
Branch Address: B-36, 1st & 2nd Floor, Above HDFC Bank, Lajpat Nagar 2, New Delhi - 110024

Loan Account No: TCHHL0399000100005708 & TCHNI0399000100006045

"Notice is hereby given to the public in general and in particular to MR. VIVIAN JOSEPH BRIAN CORREYA ALIAS VIVIAN JOSEPH DOMINIC CORREYA (Borrower), and MRS. KHARARCHON GACHUIWO SHANG (Co-borrower) (s) (Guarantors) and their legal heirs/representatives, that the Authorised Officer of TATA Capital Housing Finance Ltd. (TCHFL), by following due procedure under SARFAESI Act 2002, has taken the Physical Possession of the Immovable Property, more particularly described in Schedule A below, as mortgaged with TCHFL. Despite giving several notices you have failed/ neglected to remove inventory lying in the said premises. Hence, vide this notice you are given last chance to remove the inventory lying in the immovable property within 07 (Seven) days from the date of publication of this notice, failing which the Authorised Officer shall proceed with disposal of the inventory according to merit. The Authorised Officer and TCHFL shall not be held responsible for the same. Please note that we have identified the buyer for selling the lying inventory at the property. There is no response from your side we will dispose of the property to recover our dues.

Schedule A
Entire 03rd Floor of Residential Plot bearing No. A- 333, Block A, Admeasuring 123.356 Sq. Mtrs. i.e. 1327.80 Sq. Ft., Situated at Village Ghatta, Locality known as Anusant Lok II, Tehsil Sohna, Dist. Gurugram (Haryana), with all common amenities under Sale Deed, Plot No. A 333 Bounded as: - East Plot No. A. 332, West Plot No. A. 334, North Plot No. A. 336, South Road.
DATE :- 26/06/2024, Sd/- Authorised Officer
PLACE:- Gurugram (Delhi NCR) For TATA CAPITAL HOUSING FINANCE LIMITED

AU SMALL FINANCE BANK LIMITED
(A SCHEDULED COMMERCIAL BANK)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911R191996PLC011381)

APPENDIX IV [SEE RULE 8(i)] POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

Name of Borrower/Co-Borrower/Mortgagor/Guarantor / Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(A/c No.) L9001060126528310 Shree Balaji Creation (Borrower), Satya Narayan (Co-Borrower), Kanhaiya Lal (Co-Borrower)	15-Feb-24 Rs. 663306/- Rs. Six Lac Sixty Three Thousand Three Hundred Six Only 12-Feb-24	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Khasra No 202, Plot No 17, Tehsil Ghaziabad, Haryana/ Pargana Loni, Dist- Ghaziabad, Uttar Pradesh Admeasuring 40 Sq.Yds	20-Jun-24
(A/c No.) L9001060116239406 Parvath (Borrower), Jagdish Prashad Sharma (Co-Borrower)	12-Mar-24 Rs. 904201/- Rs. Nine Lac Four Thousand Two Hundred One Only 11-Mar-24	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- F. Khasra No. 1116 Raj Village- Hoziarpur, Pargana Loni Dist- Ghaziabad U.P Admeasuring 75 Sqyds, East: ROAD, West: HOUSE OF YOGENDRA , North: HOUSE OF VINOD RANA, South: HOUSE OF SATPAL	20-Jun-24
(A/c No.) L9001060126926366 Mirza Medical Agency (Borrower), Affak Beg (Co-Borrower), Smt.Sanjida (Co-Borrower)	12-Mar-24 Rs. 1232168/- Rs. Twelve Lac Thirty Two Thousand One Hundred Sixty Eight Only 11-Mar-24	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Khasra No 1641, Vill- Loni, Dist- Ghaziabad, Uttar Pradesh, 201102 Admeasuring- 100 Sqyds.	20-Jun-24
(A/c No.) L9001060715302215 Ateek Kureshi (Borrower), Babu Kureshi (Co-Borrower), Nadeem Kureshi (Co-Borrower), Vaseem (Co-Borrower)	12-Mar-24 Rs. 1339352/- Rs. Thirteen Lac Thirty Nine Thousand Three Hundred Fifty Two Only 11-Mar-24	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At, Ward No. 18, Survey No.Kh No.773, New No. 1696, Block No.Mewatia Dabri, Dist.- Gautam Budh Nagar, Uttar Pradesh , Bounded As East - Other Property , West - Facing Opp. Road , North - Other Plot Other Plot, South - Other Plot Admeasuring 104 Sq.Yd	22-Jun-24
(A/c No.) L9001060129849229 Madhu Mohan Pathology Lab (Borrower), Smt. Seema (Co-Borrower), Rakesh Omender Singh (Co-Borrower)	13-Mar-24 Rs. 775563/- Rs. Seven Lac Seventy Five Thousand Five Hundred Sixty Three Only 11-Mar-24	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Khasra No 259, Village- Vadugapur, Near Hospital tehsil Dabri Gautambudh Nagar, Dist- Gautam Buddha Nagar, Uttar Pradesh Admeasuring 80 Sq. Yds.	22-Jun-24

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said Act (Act-2002) read with Rule 8 of the said rule on the date mentioned in the above table. "The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets." The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for the amount and interest thereon mentioned in the above table.

Place: DELHI Date: 25-JUN-2024 Authorised Officer AU Small Finance Bank Limited

DEMAND NOTICE
EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.
CIN: U67100M2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("The Act") read with rule 3(1) of the Security Interest (Enforcement) Rules 2002.

The undersigned is the Authorized Officer of the Edelweiss Asset Reconstruction Company Limited (EARC) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In exercise of powers conferred under the Section 13(2) of the Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued a Demand Notice under section 13(2) of the Act, calling upon the following borrower(s), to repay the amounts mentioned in the respective Demand Notice issued to them that are also given below. In connection with above, Notice is hereby given again, to the Borrowers to pay EARC, within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice, from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said borrower(s). As security for due repayment of the loan, the following asset have been mortgaged to EARC by the said borrower(s) respectively.

Sl No.	Name Of The Borrower(s)/Co-Borrower (s)/ Loan Account Number	Demand Notice Date & Amount	Details of the Trust & Assignor
1.	1. Mr. Vijender Kumar (Borrower) 2. Mr. Devender Kumar (Co-Borrower) 3. Smt. Raj Bala (Co-Borrower) 4. Mr. Sukhpal Singh (Co-Borrower) LAN- 1210192	24.05.2024 & Rs. 19,16,053.29/-	EARC TRUST SC - 482 & HDB Financial Services Ltd

Description of Property- All That Piece And Parcel Of The Built-Up Property Bearing No.4108, Built On Portion Of Plot No. 11, Measuring 51 1/4 Sq. Yds Part Of Khasra No. 156, 157, 158, 161 Situated In The Area Of Village Seelampur In The Abadi Of Gali No. 19 Ajj Nagar, Gandhi Nagar, Delhi-31 And Bounded As Under - East: Passage 10 Ft., West: Portion Of Plot No.11, North: Portion Of Plot No.11, South: Plot No.12

If the said Borrowers shall fail to make payment to EARC as aforesaid, EARC shall proceed against the above secured assets under the section 13(4) of the Act and applicable rules, entirely at the risks of the said Borrower(s) as to costs and consequences. The borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of EARC. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 26/06/2024 Sd/ Authorized Officer
Place: Delhi / NCR For Edelweiss Asset Reconstructions Company Limited

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR POINTIFIC DIGITAL PRIVATE LIMITED
OPERATING IN DIGITAL ADVERTISING, SALE OF INTERNET ADVERTISING SPACE AND SERVICE ACTIVITIES RELATED TO PRINTING AT DELHI / NCR / MUMBAI
(Under Sub-Regulation 1 of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN	POINTIFIC DIGITAL PRIVATE LIMITED PIN: AMH7227R1L2X CIN: U22222MH2013PTC244907
2. Address of the registered office	91 Springboard Business Hub Private Limited, 74/II, C Cross Road, Opp Gate No 2, Seepz, Andheri East, Chakala Midc, Mumbai, Maharashtra, India, 400093
3. URL of website	NA
4. Details of place where majority of fixed assets are located	3rd Floor, Unit No. 307/308, Spaze 1 Tech Park, SOHNA ROAD, SECTOR 49, Gurugram, Haryana, 122001
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	650/- only (The corporate debtor is not a going concern)
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL :	Please send request at cirp.pointific@gmail.com or at advocate.kamal.aggl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Please send request at cirp.pointific@gmail.com or at advocate.kamal.aggl@gmail.com
10. Last date for receipt of expression of interest	12-07-2024
11. Date of issue of provisional list of prospective resolution applicants	17-07-2024
12. Last date for submission of objections to provisional list	22-07-2024
13. Date of issue of final list of prospective resolution applicants	27-07-2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31-07-2024
15. Last date for submission of resolution plans	31-08-2024
16. Process email id to submit Expression of Interest	cirp.pointific@gmail.com

Dated : 25.06.2024 Sd/- Kamal Agarwal (Resolution Professional)
Place: Delhi IBB/PA-001/PI-PO0868/2017-2018/13466 487/27 School Road Near Preetgarh Metro Station New Delhi-110087 E-mail: advocate.kamal.aggl@gmail.com For POINTIFIC DIGITAL PRIVATE LIMITED

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
F8, Mahalaxmi Metro Tower, Sector-4, Mahalaxmi Metro, Vaihali, Ghaziabad-201010
RLM - Ashutosh Kumar, 9870303707, RRM - Amit Kaushik, 9587088333, CLM - Shweta Anand - 8931927979, CRM - Akash - 9990623685

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgement not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

S. No.	Name of Borrowers/ Co-Borrowers/ Guarantors & Date of NPA	Demand Notice Date Amount Outstanding	Details of Secured Assets
13	Mr. Vmlesh & Mr. Jagyeer Singh, both at: Khasra No 1101 Village Shihi Loni, Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India -201001 A/c No. DL/DEL/DLH/A/00000290 & DL/DEL/DLH/A/00001054 Loan Accounts have been classified as a NPA on 06-03-2024	Demand Notice Dated 04-04-2024 Amount Outstanding ₹ 15,09,100/- as on 10-03-2024 + interest + Legal Charges	KHASRA NO 1101 VILLAGE SHIHANI LONI, GHAZIABAD, METRO, GHAZIABAD, UTTAR PRADESH, INDIA- 201001
14	Mr. Anil Kumar Tyagi & Mr. Nutan, both at: 145-B Morla Ghaziabad, Morla, Metro, Ghaziabad, Uttar Pradesh, India -201001 A/c No. DL/KRB/KRBH/A/000000070 & CO/CPC/CPDF/A/000002767 Loan Accounts have been classified as a NPA on 06-03-2024	Demand Notice Dated 04-04-2024 Amount Outstanding ₹ 8,68,124/- as on 10-03-2024 + interest + Legal Charges	KH No. 91, Vill-Sabiswa, Kuli Road Muradnagar, Pargana-Jalalabad, Tehsil-modinagar, Ghaziabad, Kuli Road Muradnagar, Urban, Ghaziabad, Uttar Pradesh, India -201206
15	Mr. Pramod Kumar & Mr. Rakhi Giraaj Singh, both at: H. No. 227, Nasirpur, Near Ashok Nagar, Ghaziabad, Dasna Dheat, Rural, Ghaziabad, Uttar Pradesh, India -201001 A/c No. DL/KRB/KRBH/A/000000304 Loan Accounts have been classified as a NPA on 06-03-2024	Demand Notice Dated 04-04-2024 Amount Outstanding ₹ 13,27,014/- as on 10-03-2024 + interest + Legal Charges	Entire Building, Khasra No - 2843, Village Bhurgiri Dasna, Pargana Dasna, Ghaziabad, U.P. 201015, Dasna, Samluran, Ghaziabad, Uttar Pradesh, India -201001
16	Mr. Punam Shavraj Singh & Jagvir Ved Prakash, both at: Rawli Road Gopal Puram Muradnagar Ghaziabad UP 201206, Metro, Ghaziabad, Uttar Pradesh, India -201206 A/c No. DL/MNR/VSEN/A/000000063 Loan Accounts have been classified as a NPA on 06-03-2024	Demand Notice Dated 03-04-2024 Amount Outstanding ₹ 9,70,800/- as on 10-03-2024 + interest + Legal Charges	Khasra No. 525, Sarna Moradnagar, Manukh Mohalla Satlok Asharam Moradnagar Ghaziabad Metro, Ghaziabad, Uttar Pradesh, India -201001
17	Mr. Suneel Kumar & Mrs. Jyoti Shna, both at: Plot No. 13A & 13B, KH. No. 2022, Back Portion Ground Floor Blik-A, Rajeev Nagar Extn Village Begampur, Delhi, Metro, New Delhi, Delhi, India -110086 A/c No. DL/DEL/PAND/A/000000147 & DL/DEL/PAND/A/000000722 Loan Accounts have been classified as a NPA on 31-01-2024	Demand Notice Dated 05-03-2024 Amount Outstanding ₹ 15,54,627/- as on 20-02-2024 + interest + Legal Charges	Apartment No. S-1206, 12th Floor, Situated at Migns Roof, Plot No. 4, 5 & 51 Raj Nagar Extension, Sikrog, Ghaziabad, Rural, Ghaziabad, Uttar Pradesh, India -201002
18	Mr. Ankit Kumar & Mr. Nikita, both at: H. No. 280, Mahdev Apartment, Sector-23, Dwarka, South West Delhi, Metro, New Delhi, Delhi, India -110077 A/c No. DL/DEL/PAND/A/000000730 Loan Accounts have been classified as a NPA on 30-11-2023	Demand Notice Dated 28-12-2023 Amount Outstanding ₹ 20,36,810/- as on 19-12-2023 + interest + Legal Charges	Unit No B-106 1st Floor Tower/block-B Khasie Homez Rajnagar Extension Ghaziabad, Rajnagar Extension, Migns Roof, Metro, Ghaziabad, Uttar Pradesh, India -201010
19	Mr. Subhash, H.No. 97 Near Balmiki Mandir Amedkar Basti Ghonda Delhi-110053, Sarvesh Gond, 252 Krishana Nagar Bagu Ghaziabad 201003 Maya Gond, 252 Krishana Nagar Bagu Ghaziabad 201003 A/c No. DL/BPD/BDPR/A/000000030 Loan Accounts have been classified as a NPA on 30-11-2023	Demand Notice Dated 28-12-2023 Amount Outstanding ₹ 10,08,443/- as on 21-12-2023 + interest + Legal Charges	Plot No 127 C With Total Area 25 Sq.yds Comprised In Khasra No.39 C Block Ward No.18 Indapur Garam Goroli Khurd Paragana Loni Ghaziabad, Bounded as: East - Other Property, West - Others Property, North - Others Property, South - Gali 10 Ft.
20	Mr. Billu & Mrs. Rani Rani, both at: 99 RAJIV Garden Loni Dehat, Loni Dehat, Uttar Pradesh -201102 A/c No. DL/NCU/GHAU/A/000000844 & DL/NCU/GHAU/A/000001704 Loan Accounts have been classified as a NPA on 31-12-2023	Demand Notice Dated 23-02-2024 Amount Outstanding ₹ 11,81,320/- as on 19-01-2024 + interest + Legal Charges	Residential House No.99, Plot No 212, Area Measuring 53.5 Sq Yards Out Of Khasra No 772, Situated In Block F, Colony Known As Laxmi Garden In The Area Of Village Dhroli Khasra No.181 Ghaziabad Uttar Pradesh, Bounded as: East - Rasta 10 ft. wide West - Plot of others, North - Plot of others, South - Plot of others
21	Mr. Sunil Vijay Pal & Mrs. Kavita Vijay Pal, both at: L-90 Part-2, Janakpuri Behind Seetapuri Delhi 110059 A/c No. DL/GRN/ALPH/A/000000044 Loan Accounts have been classified as a NPA on 31-01-2024	Demand Notice Dated 06-03-2024 Amount Outstanding ₹ 11,34,512/- as on 19-02-2024 + interest + Legal Charges	Residential Built up flat on PLOT No. SF-02, area measuring 390 sq. ft built on FLAT No-15-16 out of khasra no.185, situated in the area of KHUSHAL VIHAR colony Village Sadullabad, Pargana Loni, GHAZIABAD U.P., Bounded as: East - ROAD 15 FEET, West - Plot of others, North - Plot of others, South - Plot of others
22	Mr. Neeraj Sharma & Mrs. Laxmi Rani, both at: C 185 Shalimar Garden Ext.2 Shahibabad Ghaziabad U.P.201005 A/c No. DL/NCU/GHAU/A/000000878 & CO/CPC/CPDF/A/000000304 Loan Accounts have been classified as a NPA on 31-12-2023	Demand Notice Dated 06-02-2024 Amount Outstanding ₹ 23,25,130/- as on 19-01-2024 + interest + Legal Charges	House No. C-95, area measuring 100 Sq. yds Out of Khasra No. 684, situated in the village bhopura, Brahmputra, Sahibabad, Distt-Ghaziabad U.P., Bounded as: East - Rasta, West - Plot No C-96, North - other's Property, South - Rasta 25ft, Wide
23	Mr. Sajid, Mr. Sahil & Mr. Mahrana, All at: House No 359 Asalatpur Farakh Nagar, Ghaziabad U.P. - 201003 A/c No. DL/NCU/GHAU/A/000000325 & DL/NCU/GHAU/A/000001220 Loan Accounts have been classified as a NPA on 01-04-2023	Demand Notice Dated 09-03-2024 Amount Outstanding ₹ 9,18,148/- as on 09-03-2024 + interest + Legal Charges	Freehold residential Plot Area measuring 75 sq. Yds., i.e. 62.70 sq. mtr. out of khasra no.330, situated at village Aslatpur, farakh nagar, Pargana Loni, Dist Ghaziabad, U.P., Bounded as: East - Land of bano, length 43ft. 2inch, West: House of Naseer, length 43ft. 2 inch, North - House of Satbir, length 15ft. 4 inch, South - Road 15 ft wide, length 16 ft
24	Mr. Mohit Kumar Mrs. Anita Devi, both at: 7/232, Geeta Colony, Gandhi Nagar, Gandhi Nagar, Delhi-110031 A/c No. DL/DEL/DLH/A/000000134 Loan Accounts have been classified as a NPA on 06-03-2024	Demand Notice Dated 03-04-2024 Amount Outstanding ₹ 7,87,313/- as on 10-03-2024 + interest + Legal Charges	House No. 5103, Flat No.5, 2nd Floor, Khasra No. 1290, Sudesh Vihar, Loni, Ghaziabad, Uttar Pradesh-201102
26	Mr. Shakil Ahmad & Mrs. Sayda Begam, both at: 246/10 School Block Mandawali Shakarpur East Delhi Delhi-110092 A/c No. DL/GRN/ALPH/A/000000091 & CO/CPC/CPDF/A/000002098 Loan Accounts have been classified as a NPA on 06-03-2024	Demand Notice Dated 04-04-2024 Amount Outstanding ₹ 8,44,516/- as on 10-03-2024 + interest + Legal Charges	Flat No. UGF-6, Upper Ground Floor, Property No. 15 & 16, Khasra No. 185, Khushal Vihar, Sadullabad, Loni, Ghaziabad, Uttar Pradesh -201102
26	Mr. JOGENDRA & Mrs. Poonam, both at: H.No. D-78 Gagan Vihar Bhopura, Ghaziabad-201005 Mr. Rampat, H. No. D-10, Gali No. 1, Gagan Vihar, Bhopura, Ghaziabad-201005 A/c No. DL/MTG/MTNG/A/000000209 & DL/MTG/MTNG/A/000000430 Loan Accounts have been classified as a NPA on 06-03-2024	Demand Notice Dated 04-04-2024 Amount Outstanding ₹ 15,91,984/- as on 10-03-2024 + interest + Legal Charges	Property No- H NO-D-78 GAGAN VIHAR BHOPURA, GHAZIABAD-201005, Bounded as:
27	Mr. Imran Khan & Mrs Farhin, both at: A-1-209, 3rd Floor, Dlishad Extension 2, Ghaziabad - 201005 A/c No. DL/OKH/OKHL/A/000000265 & CO/CPC/CPDF/A/000002265 Loan Accounts have been classified as a NPA on 06-03-2024	Demand Notice Dated 04-04-2024 Amount Outstanding ₹ 13,97,530/- as on 10-03-2024 + interest + Legal Charges	Flat No. UGF-01, Upper Ground Floor (LHS Portion, Without Roof Rights), Plot No. A1/267, Block A-1, DLF Dlishad Extension-II, Ghaziabad, UP-201005
28	Koshindar Kasana, Rambharose Kasana & Bala, All at: Village Dhoom Manikpur, Boodh Basli, Near Pradhan Daba, Dabri, Gautam Buddha Nagar, Uttar Pradesh, India -203207 A/c No. DL/UTM/UTTM/A/000000380 & CO/CPC/CPDF/A/000001425 Loan Accounts have been classified as a NPA on 06.05.2024	Demand Notice Dated 25.05.2024 Amount Outstanding ₹ 17,30,579/- as on 23.05.2024 + interest + Legal Charges	Property at Khasra Number 1058, Village Dhoom Manikpur, Pargana & Tehsil Dabri Distt, Gautam Buddha Nagar, Uttarpradesh-203207
29	Shellesh Bhim Singh & Koshal Shailesh, both at: Vill-bambavd Dabri Greater, Uttar Pradesh, India - 203207 A/c No. DL/NCU/NOIU/A/000001104 Loan Accounts have been classified as a NPA on 06.05.2024	Demand Notice Dated 31.05.2024 Amount Outstanding ₹ 14,88,392/- as on 23.05.2024 + interest + Legal Charges	Khasra No. 609K, Village Bambawar, Hanuman Mandir, Greater Noida, Uttar Pradesh, India - 203207.

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Dated : 25-06-2024, Place : Ghaziabad Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

FUTURISTIC SOLUTIONS LIMITED
CIN: L74899DL1983PLC016586
Regd. Office: M-50, IInd Floor, M-Block Market, Greater Kailash-1, New Delhi-110048
Website: www.fsl.co.in, Ph: 011-41630436, 41634701

Notice is hereby given that 41st Annual General Meeting (AGM) of the Members of Futuristic Solutions Limited (the Company) will be held on Saturday, July 20, 2024 at 11:30 AM (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM), to transact the businesses, as set out in the Notice of AGM, in compliance with all the applicable provisions of the Companies Act, 2013 and the rules made thereunder and the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations 2015 (SEBI LODR), read with General Circular No. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, and subsequent circulars issued in this regard, the latest being 10/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs (MCA), Circular Nos. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 read with SEBI/HO/CFD/POD-2/PI/CIR/2023/4 dated January 5, 2023, issued by SEBI and other applicable circulars issued in this regard.

In compliance with the above circulars, the Notice of the 41st AGM and the Annual Report of the Company for the financial year 2023-24 has been sent by e-mail to all the members whose e-mail ids are registered with the Company's Depository Participant. The aforesaid documents are also available on the Company website www.fsl.co.in and on the website of Stock exchange www.bseindia.com.

Members whose email ids are not registered with the Company/Depository participants may follow the below process for registering or updating their email ids for receiving all communications including Annual Report, Notices etc. from the Company electronically:

- Members holding shares in physical mode and who have not registered / updated their email address with the Company are requested to register / update the same by writing to the Company/RTA with details of folio number, email-id and attaching as self-attested copy of PAN card at futuristicsolutionsindia@gmail.com or Company's RTA at beeta@fsl@gmail.com.
- Members holding shares in dematerialized mode are requested to register / update their email addresses with your respective Depository Participant as per the process advised by them.

Notice is further given pursuant to Section 91 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI LODR, that the Register of Members and Share Transfer Books of the Company will remain closed from July 14, 2024, to July 20, 2024 (both days inclusive) for the purpose of the 41st AGM of the Company and payment of dividend for the financial year 2023-24.

In Compliance with Section 108 of the Companies Act, 2013 read with Rule 20 or the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI LODR, the Company is providing the remote e-voting facility before the AGM and e-voting facility at the AGM to its members to exercise their right to Vote on all the resolutions proposed to be transacted at the AGM by electronic means and the facility being provided by Central Depository Services (India) Limited (CDSL).

Facility for e-voting at the AGM will be made available to those Members who are present in the AGM through VC/OAVM facility and have not cast their vote on the resolutions through remote e-voting.

The Members who have cast their vote by remote e-voting prior to the AGM may also attend/ participate in the AGM through VC/OAVM but shall not be entitled to cast their vote again. Detailed process and manner of remote e-voting and e-Voting at the AGM by the members holding shares in dematerialized mode, physical mode or for members who have not registered their email addresses has been provided in the notice of the AGM. All the Members are informed that:

- The business as set forth in the Notice of the 41st AGM will be transacted through voting by electronic means in the form of remote e-voting;
- The remote e-voting shall commence on Wednesday, July 17th, 2024, at 11:30 AM (IST) and end on Friday, July 19, 2024, at 05:00 PM (IST). The remote e-Voting facility shall be disabled by CDSL thereafter and once the vote on a resolution is cast by a member, the member shall not be allowed to change it subsequently;
- A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e. Saturday, July 13, 2023, only shall be entitled to vote through remote e-voting at the AGM;
- Any person who acquires shares of the Company and becomes member of the Company after dispatch of notice of AGM and holding shares as on the cut-off date i.e. Saturday, July 13, 2023 may obtain the login ID and password by sending a request at helpdesk.evoting@cslindia.com or contact CDSL -voting helpdesk at 18002005533. However, if a person is already registered with CDSL for e-voting then existing user ID and password can be used for casting vote.
- For detailed instructions pertaining to e-voting and joining the AGM through VC/OAVM, Members may refer to the Notice of 40th AGM.

The dividend of Rs. 1/- per Equity Share of Rs. 10/- each, as recommended by Board in its meeting held on June 18, 2024, if approved by the Shareholders of the Company, shall be paid within 30 days from the date of declaration. The dividend will be paid through various online transfer modes to the Members who have updated their bank account details. For Members, who have not updated their bank account details, dividend warrants/demand drafts/cheques will be sent to the registered addresses in due course.

As the Members are aware, as per the Income Tax Act, 1961 ("IT Act"), as amended by the Finance Act 2020, dividends paid or distributed by the Company after April 1, 2020, shall be taxable in the hands of the Members and the Company shall be required to deduct the Tax at Source (TDS) at the prescribed rates from the dividend. The TDS rates would vary depending on the residential status of the Members and the documents submitted by them within the time and accepted by the Company. In view of above, the Company shall be deducting TDS as per applicable TDS rates on dividends to be paid to the Members.

Members who need assistance before or during the AGM, for any grievances connected with the facility for remote e-voting or e-voting, you may refer the Frequently Asked Questions ("FAQs") and the e-voting manual available at www.evotingindia.com under help section or write an e-mail to helpdesk.evoting@cslindia.com or contact at toll free no. 1800 22 55 33.

For Futuristic Solutions Limited Sd/- Sikha Rani Kuthwaha (Compliance Officer & Company Secretary)

Place: New Delhi Date: 25.06.2024

कार्यालय अर्थात् अतिरिक्त कार्यालय बागपत वृत्त उत्तर प्रदेश आवास एवं विकास परिषद
कार्यालय परिसर, गण्डोला विहार, गाजियाबाद-201102 ईमेल- circleem@upavp.com

अध्यक्षात्मक ई-निविदा आमंत्रण की सूचना

मण्डला विहार योजना, गाजियाबाद के विभिन्न सेक्टरों में एकल/रू-बिड सिस्टम के अन्तर्गत आलाउद्देश्य ई-निविदा सूचना संख्या-537/पीओआरओ-50ई/23, दिनांक 25.06.2024 द्वारा आमंत्रित की गयी है। निविदा से सम्बन्धित विवरण वेबसाइट www.upavp.com एवं कार्यालय में किसी भी कार्यदिवस में देखा जा सकता है।

अपीलण अभियान

SMFG INDIA CREDIT COMPANY LIMITED
(formerly Fullerton India Credit Company Limited)
कोर्पोरेट कार्यालय: 10/11 मॉडल, कार्यालय संख्या 101,102 और 103, 2 राईड एच.एम. मेकर मैकेनिक, बांडा कुरिया कॉम्प्लेक्स, बांडा (ई), मुंबई - 400051

कच्चा सूचना (अचल संपत्ति के लिए)
(सूचना हित (प्रवर्तन) नियम, 2002 के नियम 8(1) के तहत)

जबकि नीचे हस्ताक्षरकर्ता एरएफएफजी इंडिया क्रेडिट कंपनी लिमिटेड (पूर्व में फुल्टन इंडिया क्रेडिट कंपनी लिमिटेड) के अधिकृत अधिकारी है, जिसका पंजीकृत कार्यालय मय टावर, तोरास ताल, पुनान नंबर 307, नया नंबर 165, पुनमनली हाई रेंज मेट्रोपॉलिटन, चेन्नई, तमिऴनाडु-600095 में है और कोर्पोरेट कार्यालय प्लॉट 5 और 6, वी. विंग, सुप्रीम आईटी पार्क, सुप्रीम सिटी, सेक्टर के.के. रोड, पार्क, मुंबई 400 076 में है, विंताय आसिया का प्रतिनिधिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 14) के अंतर्गत, और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13 (2) के तहत प्रस्तुत शक्तियों का प्रयोग करते हुए एरएफएफजी(ओ) से आव्हान करते हुए दिनांक 03-04-2024 को मांग नोटिफि जारी किया है।

1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22. 23. 24. 25. 26. 27. 28. 29. 30. 31. 32. 33. 34. 35. 36. 37. 38. 39. 40. 41. 42. 43. 44. 45. 46. 47. 48. 49. 50. 51. 52. 53. 54. 55. 56. 57. 58. 59. 60. 61. 62. 63. 64. 65. 66. 67. 68. 69. 70. 71. 72. 73. 74. 75. 76. 77. 78. 79. 80. 81. 82. 83. 84. 85. 86. 87. 88. 89. 90. 91. 92. 93. 94. 95. 96. 97. 98. 99. 100. 101. 102. 103. 104. 105. 106. 107. 108. 109. 110. 111. 112. 113. 114. 115. 116. 117. 118. 119. 120. 121. 122. 123. 124. 125. 126. 127. 128. 129. 130. 131. 132. 133. 134. 135. 136. 137. 138. 139. 140. 141. 142. 143. 144. 145. 146. 147. 148. 149. 150. 151. 152. 153. 154. 155. 156. 157. 158. 159. 160. 161. 162. 163. 164. 165. 166. 167. 168. 169. 170. 171. 172. 173. 174. 175. 176. 177. 178. 179. 180. 181. 182. 183. 184. 185. 186. 187. 188. 189. 190. 191. 192. 193. 194. 195. 196. 197. 198. 199. 200. 201. 202. 203. 204. 205. 206. 207. 208. 209. 210. 211. 212. 213. 214. 215. 216. 217. 218. 219. 220. 221. 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1516. 1517. 1518. 1519. 1520. 1521. 1522. 1523. 1524. 1525. 1526. 1527. 1528. 1529. 1530. 1531. 1532. 1533. 1534. 1535. 1536. 1537. 1538. 1539. 1540. 1541. 1542. 1543. 1544. 1545. 1546. 1547. 1548. 1549. 1550. 1551. 1552. 1553. 1554. 1555. 1556. 1557. 1558. 1559. 1560. 1561. 1562. 1563. 1564. 1565. 1566. 1567. 1568. 1569. 1570. 1571. 1572. 1573. 1574. 1575. 1576. 1577. 1578. 1579. 1580. 1581. 1582. 1583. 1584. 1585. 1586. 1587. 1588. 1589. 1590. 1591. 1592. 1593. 1594. 1595. 1596. 1597. 1598. 1599. 1600. 1601. 1602. 1603. 1604. 1605. 1606. 1607. 1608. 1609. 1610. 1611. 1612. 1613. 1614. 1615. 1616. 1617. 1618. 1619. 1620. 1621. 1622. 1623. 1624. 1625. 1626. 1627. 1628. 1629. 1630. 1631. 1632. 1633. 1634. 1635. 1636. 1637. 1638. 1639. 1640. 1641. 1642. 1643. 1644. 1645. 1646. 1647. 1648. 1649. 1650. 1651. 1652. 1653. 1654. 1655. 1656. 1657. 1658. 1659. 1660. 1661. 1662. 1663. 1664. 1665. 1666. 1667. 1668. 1669. 1670. 1671. 1672. 1673. 1674. 1675. 1676. 1677. 1678. 1679. 1680. 1681. 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2014. 2015. 2016. 2017. 2018. 2019. 2020. 2021. 2022. 2023. 2024. 2025. 2026. 2027. 2028. 2029. 2030. 2031. 2032. 2033. 2034. 2035. 2036. 2037. 2038. 2039. 2040. 2041. 2042. 2043. 2044. 2045. 2046. 2047. 2048. 2049. 2050. 2051. 2052. 2053. 2054. 2055. 2056. 2057. 2058. 2059. 2060. 2061. 2062. 2063. 2064. 2065. 2066. 2067. 2068. 2069. 2070. 2071